

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).4248/2024

(Arising out of impugned final judgment and order dated 06-02-2024 in DC No.2/2023 passed by the Hon'ble Election Commission Of India)

SHARAD PAWAR

Petitioner(s)

VERSUS

AJIT ANANTRAO PAWAR & ANR.

Respondent(s)

(IA No. 41306/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 41304/2024 - EXEMPTION FROM FILING O.T., IA No.41300/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 41302/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 19-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Muhammad Ali Khan, Adv.  
Mr. Pranjal Agarwal, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Omar Hoda, Adv.  
Ms. Eesha Bakshi, Adv.  
Mr. Uday Bhatia, Adv.  
Mr. Kamran Khan, Adv.  
Mr. Arjun Sharma, Adv.  
Mr. Prashant Pratap Singh, Adv.  
Mr. Abishek Jebaraj, AOR  
Ms. A. Reyna Shruti, Adv.  
Mr. D.P. Singh, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Maninder Singh, Sr. Adv.  
Mr. Abhikalp Pratap Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice.
2. Mr. Abhikalp Pratap Singh, AOR accepts notice on behalf of respondents.

3. Counter affidavit, if any, be filed within two weeks. Rejoinder affidavit, if any, be filed within one week thereafter.
4. Post the matter on 22.03.2024.
5. Meanwhile, the order passed by the Election Commission on 07.02.2024 granting the petitioner right to use the name "Nationalist Congress Party - Sharadchandra Pawar" for the purposes of the Symbols Order, shall continue to operate.
6. The petitioner may approach the Election Commission of India for allocation of symbol. The symbol shall be allotted within one week of moving the application.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)